

LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

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Nos. 120 - 131]

[Tuesday, June 18, 2019/Jyaistha 28, 1941(Saka)

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No. 120

Table Office (B)

**Oath or Affirmation**

In continuation of para 4 dated 3 June, 2019, Members are again informed that Members will make and subscribe the oath or affirmation as required by Article 99 of the Constitution on Monday, the 17<sup>th</sup> June, 2019 from 11 A.M. onwards in the House. A member who is unable to make and subscribe the oath or affirmation on that day may do so on any subsequent sitting of Lok Sabha at 11 A.M. after giving advance intimation to the Secretary General by 10 A.M. on that day.

2. The following **revised** procedure has been laid down for making and subscribing the oath or affirmation:-

'On the name of a member being called by the Secretary General, the member will proceed from the place he/she is occupying to the right side of the Secretary General's table, where a copy of the form of oath or affirmation, as the case may be, will be handed over to him/her on production of the original certificate of Election already checked by an officer of the House. The member will face the Chair while making the oath or affirmation **and will then sign Roll of Members which will be placed on the Table on the right hand side of Secretary General's table. Thereafter, the member will go up to and shake hands with, or wish the Chair, who will then give the member permission to take his/her seat in the House. The member will pass behind the Chair to the other side of the Table and take his/her seat in the House.**'

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**No 'Zero Hour' on 17th, 18th, 19th and 20th of June, 2019**

Members are informed that owing to oath or affirmation by newly elected members in the House, election of Hon'ble Speaker and President's Address during first four days of the first session of the Seventeenth Lok Sabha, there will be no 'Zero Hour' on 17th, 18th, 19th and 20th of June, 2019.

Members are informed that Matters of Urgent Public Importance raised after Question Hour, i.e. during 'Zero Hour' are supposed to be taken up from 21 June, 2019. **However, it is for kind information of members that to raise Matters of Urgent Public Importance during 'Zero Hour' on Friday, the 21.06.2019, they may table notices on Thursday, the 20.06.2019, between 1700 hours and 1800 hours either online through e-portal or manually in the Parliamentary Notice Office.**

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**Process to submit notice and procedure for raising matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'**

Hon'ble members are informed that an **e-portal has been put in place to facilitate the members to submit their notices online to raise the Matters of Urgent Public Importance after Question Hour, i.e. during 'Zero Hour'**. Members can also physically hand over the notices of 'Zero Hour' for which **printed form is available** in the Parliamentary Notice Office. The following **procedure for raising** matters of urgent public importance after Question Hour, i.e. during 'Zero Hour' shall be followed: -

- (i) Notices may be given **either through printed form at Parliamentary Notice Office or online** by the members **from 1700 hours to 1800 hours on the day prior to the day/date** on which the members desire to raise their matters in the House.

- (ii) The notices received **after 1800 hours** shall be treated as **time-barred**.
  - (iii) **Twenty matters** as per their priority in the **ballot** will be allowed to be raised on a day. However, 4-5 notices over and above these twenty matters of national/international importance could also be tabled on the same day morning on which the matter is sought to be raised in the House, *for which no ballot would be held* and **may** be allowed on the basis of their importance and that too **only at the discretion of Hon'ble Speaker**.
  - (iv) The order in which the matters will be raised, shall be decided by the Hon'ble Speaker at her/his discretion.
  - (v) A matter proposed to be raised **should be under the jurisdiction of the Government of India only** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so.
  - (vi) Matter proposed to be raised **shall not contain any statement making allegations**.
2. **Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 1700 hours and 1800 hours.**

Kind cooperation of Hon'ble members is solicited.

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**Display of result of ballot regarding matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'**

Hon'ble members are informed that the notices on matters of urgent public importance to be raised after Question Hour, i.e. during 'Zero Hour' received between 1700 hours and 1800 hours on the day prior to the day/date on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office after 1800 hours on the day of receiving of notices. The result of ballot shall immediately, thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House at 1015 hours on the day on which the members are supposed to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format on the 'updates' column of Lok Sabha website immediately after the ballot process is over.

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**Process to submit the notice as well as procedure to call the attention of the Minister to a matter of urgent public importance Under Rule 197**

Hon'ble members are informed that **an e-portal has been put in place to facilitate the members of Lok Sabha to submit their notices online** to call the attention of the Minister to any matter of urgent public importance under rule 197 (Calling Attention). However, **the printed form is also available** in the Parliamentary Notice Office to submit the notice to call the attention of Minister. The following process to submit the notice as well as procedure to call the attention of Minister under Rule 197 will be followed: -

- (i) Notices may be submitted **either through printed form or online**;
- (ii) No member shall give more than two notices for any one sitting;
- (iii) A notice signed by more than one member to call the attention of Minister shall be deemed to have been given by the first signatory only;
- (iv) Notices for a sitting received upto 1000 hours shall be deemed to have been received at 1000 hours on that day and a ballot shall be held to determine the relative priority of each such notice on the same subject. Notices received after 1000 hours shall be deemed to have been given for the next sitting;
- (v) Notices received during a week commencing from its first sitting till 1000 hours on the last day of the week on which the House sits, shall be valid for that week. Notices received after 1000 hours on the last day of the week on which the House sits, shall be valid for the following week;
- (vi) In case of five or less number of members giving notices on same subject that is admitted by the Speaker, their *inter se* priority shall be determined with reference to the date and time of receipt of Notices;
- (vii) All the notices which have not been taken up during the week for which they have been given, shall lapse at the end of the week unless the Speaker has admitted any of them for a subsequent sitting:

Provided that a notice referred for facts to a Minister shall not lapse till it is finally disposed of by the Speaker.

Kind cooperation of Hon'ble members is solicited.

**Time for giving notices under Rule 377 for the week commencing  
Monday, 24 June, 2019**

Members are informed that notices for raising matters under Rule 377 for the week commencing **Monday, 24 June, 2019** shall be entertained from 1000 hrs. on **Wednesday, 19 June, 2019**.

The notices received between 1000 hrs. and 1030 hrs. on **Wednesday, 19 June, 2019** shall be deemed to have been received at the same point of time and these shall be balloted to determine the priority of Members. Notices received subsequently shall be arranged in accordance with the date and time of receipt.

A member is permitted to raise not more than one matter during a week.

Attention of members is drawn to provision of Rule 377 which reads as follows :-

“A member who wishes to bring to the notice of the House a matter which is not a point of order, shall give notice in writing to the Secretary General specifying clearly and precisely the text of the matter to be raised. The Member shall be permitted to raise it only after the Speaker has given the consent and at such time and date as the Speaker may fix.”

Members are, therefore, requested to give the text of the matter alongwith the notice.

Notice which does not contain text shall not be included in the ballot.

The text of the notice should be limited to 150 words.

Further, special attention of members is invited to the provisions of Rule 377A (i) and (v) which state that in order that a notice may be admissible, it shall inter alia satisfy the following conditions :-

377A (i) it shall not refer to a matter which is not primarily the concern of the Government of India;

377A(v) it shall not contain arguments, inferences, ironical expressions, imputations, epithets or defamatory statements.

Accordingly, notices attracting the above provisions shall be non-admissible.

Kind cooperation of Members in this regard is solicited.

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**Scheme of Financial Entitlement of Members of Lok Sabha for procurement of  
Computer Equipment**

Members are informed that they are entitled to purchase computer equipment under the 'Scheme of Financial Entitlement of Member for Purchase of Computer Equipment' 2009.

2. The salient features of the Scheme are as under:-

- (i) The financial entitlement of a member for purchase of computer equipment is Rs.3,00,000 w.e.f 13.01.2015.
- (ii) Member is free to purchase more than one unit of any mix of following computer equipment within their financial limit of Rs.3,00,000 from anywhere and from any vendor:
  - (1) Desktop (HP, Dell, Acer, Wipro, Lenovo, Apple, Sony, Samsung, PCS Ltd.). Assembled Desktops are not allowed under the Scheme.
  - (2) Laptop (Any Brand)
  - (3) Pen Drive
  - (4) CDs/DVDs (Maximum number of 100)
  - (5) Printer (Deskjet/Laserjet/Multi-functional/portable) (Any Brand)
  - (6) Scanner (Any Brand)
  - (7) UPS (With Desktop only)
  - (8) Handheld Communicator/Palmtop Computer (Any Brand)
  - (9) Data Internet Cards
  - (10) MS Office
  - (11) Anti Virus Software
  - (12) Language Software and Speech Recognition Software
  - (13) Other Computer Accessories
  - (14) eReader (iOS or Android based devices or devices having facilities of eReading)

- (iii) Member may purchase the above mentioned items and submit the bill duly signed and stamped by the vendor. Serial/IMEI Number of computer equipment must be mentioned on the Bill.
- (iv) Member may also submit the quotation of a vendor and consent form (copy enclosed) duly filled in by the vendor along with cancelled cheque for ePayment purpose. The advance shall be issued to vendor through e-payment. Member may take delivery of the items and submit the bill within 30 days of issue of Advance to vendor for settlement of advance for audit purpose.
- (v) The Bill/ Proforma Invoice may be submitted at Members' Query Booth (Computer Management Branch – Hardware Unit), FB-91, Parliament Library Building.
- (vi) Members may access the Scheme of Financial Entitlement of Member of Lok Sabha for Purchase of Computer Equipment under the (i) The Provision of Computer Equipment (Members of Lok Sabha) Rules 2009; and ii) Detailed Procedure governing the scheme on the Lok Sabha website <http://loksabha.nic.in> under the Heading “Members – Sitting Members – Scheme for Computer Equipment”.

3. For any query in this regard, Members are requested to contact Members' Query Booth (Computer Management Branch – Hardware Unit), FB-91, Parliament Library Building New Delhi (Tel.No. 23035055/23794886).

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**Result of Ballot of Private Members' Resolutions**

As a result of ballot held on the 18<sup>th</sup> June, 2019 in respect of notices received from members for moving resolutions under rule 170, the following members have secured priorities in the order as given below :-

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| Name of the member                  | Priority secured at ballot |
|-------------------------------------|----------------------------|
| Shri Bhanu Pratap Singh Verma, M.P. | First                      |
| Shri Shirang Appa Barne, M.P.       | Second                     |
| Dr. Alok Kumar Suman, M.P.          | Third                      |

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2. Text of resolutions in this regard may be given by the members concerned by 20<sup>th</sup> June, 2019 till 1515 hrs. so as to enable their resolutions to be included in the List of Business for 28<sup>th</sup> June, 2019. If notices of resolutions proposed to be moved are not received by the specified date and time, the resolutions will not be included in the List of Business for 28<sup>th</sup> June, 2019.

**RESULTS OF BALLOTS OF NOTICES OF  
STARRED AND UNSTARRED QUESTIONS**

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 18<sup>th</sup> June, 2019 for the sitting of Lok Sabha to be held on **04<sup>th</sup> July, 2019** were held in the presence of **SHRI DILESHWAR KAMAIT, MP** in Question Branch, Room No. 324, Parliament House Annexe, New Delhi. A total of 582 notices were received and 152 Members participated in the ballots for the day.

2. The results of the ballots have been uploaded on the Homepage viz. [loksabha.nic.in](http://loksabha.nic.in).

3. The Hard Copies of the ballots are also placed in Parliamentary Notice Office for the information of Members.

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## Statutory Resolutions

The following Statutory Resolutions have been admitted:-

| Sl. No. | From whom received  | Ministry/ Department      | Text of Resolution   | Remarks  |
|---------|---|---------------------------|--|--|
| 1       | 2   | 3                         | 4  | 5  |
| 1.      | Shri N.K. Premachandran<br>Shri Adhir Ranjan Chowdhury<br>Dr. Shashi Tharoor<br>Prof. Saugata Roy | Law and Justice           | This House disapproves of the Muslim Women (Protection of Rights on Marriage) Ordinance, 2019 (Ordinance No. 4 of 2019) promulgated by the President on 21.2.2019. | Notices have been given under clause 2 (a) of article 123 of the Constitution. |
| 2.      | Shri Adhir Ranjan Chowdhury<br>Shri N.K. Premachandran<br>Dr. Shashi Tharoor<br>Prof. Saugata Roy | Health and Family Welfare | This House disapproves of the Indian Medical Council (Amendment) Second Ordinance, 2019 (Ordinance No. 5 of 2019) promulgated by the President on 21.2.2019.       | Notices have been given under clause 2 (a) of article 123 of the Constitution. |
| 3.      | Shri Adhir Ranjan Chowdhury<br>Shri N.K. Premachandran<br>Dr. Shashi Tharoor<br>Prof. Saugata Roy | Corporate Affairs         | This House disapproves of the Companies (Amendment) Second Ordinance, 2019 (Ordinance No. 6 of 2019) promulgated by the President on 21.2.2019.                    | Notices have been given under clause 2 (a) of article 123 of the Constitution. |
| 4.      | Shri Adhir Ranjan Chowdhury<br>Shri N.K. Premachandran<br>Dr. Shashi Tharoor<br>Prof. Saugata Roy | Finance                   | This House disapproves of the Banning of Unregulated Deposit Schemes Ordinance, 2019 (Ordinance No. 7 of 2019) promulgated by the President on 21.2.2019.          | Notices have been given under clause 2 (a) of article 123 of the Constitution. |
| 5.      | Shri N.K. Premachandran   | Home Affairs              | This House disapproves of the Jammu and Kashmir  | Notices have been given under clause   |

Shri Adhir Ranjan  
Chowdhury  
Dr. Shashi Tharoor  
Prof. Saugata Roy

Reservation (Amendment) 2 (a) of article 123  
Ordinance, 2019 (Ordinance of the Constitution.  
No. 8 of 2019) promulgated by  
the President on 1.3.2019.

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| 1   | 2   | 3   | 4  | 5  |
|-----|---|---|--|--|
| 6.  | Shri N.K.<br>Premachandran<br>Shri Adhir Ranjan<br>Chowdhury<br>Dr. Shashi Tharoor<br>Prof. Saugata Roy | Electronics<br>and<br>Information<br>Technology | This House disapproves of the Aadhaar and Other Laws (Amendment) Ordinance, 2019 (Ordinance No. 9 of 2019) promulgated by the President on 2.3.2019.                                 | Notices have been given under clause 2 (a) of article 123 of the Constitution. |
| 7.  | Shri Adhir Ranjan<br>Chowdhury<br>Shri N.K.<br>Premachandran<br>Dr. Shashi Tharoor<br>Prof. Saugata Roy | Law and<br>Justice                              | This House disapproves of the New Delhi International Arbitration Centre Ordinance, 2019 (Ordinance No. 10 of 2019) promulgated by the President on 2.3.2019.                        | Notices have been given under clause 2 (a) of article 123 of the Constitution. |
| 8.  | Shri Adhir Ranjan<br>Chowdhury<br>Shri N.K.<br>Premachandran<br>Dr. Shashi Tharoor<br>Prof. Saugata Roy | AYUSH   | This House disapproves of the Homoeopathy Central Council (Amendment) Ordinance, 2019 (Ordinance No. 11 of 2019) promulgated by the President on 2.3.2019.                           | Notices have been given under clause 2 (a) of article 123 of the Constitution. |
| 9.  | Shri N.K.<br>Premachandran<br>Shri Adhir Ranjan<br>Chowdhury<br>Dr. Shashi Tharoor<br>Prof. Saugata Roy | Commerce<br>and Industry                        | This House disapproves of the Special Economic Zones (Amendment) Ordinance, 2019 (Ordinance No. 12 of 2019) promulgated by the President on 2.3.2019.                                | Notices have been given under clause 2 (a) of article 123 of the Constitution. |
| 10. | Shri Adhir Ranjan<br>Chowdhury<br>Shri N.K.<br>Premachandran<br>Prof. Saugata Roy                       | Human<br>Resource<br>Development                | This House disapproves of the Central Educational Institutions (Reservation in Teachers' Cadre) Ordinance, 2019 (Ordinance No. 13 of 2019) promulgated by the President on 7.3.2019. | Notices have been given under clause 2 (a) of article 123 of the Constitution. |

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“All Members of Lok Sabha are cordially invited to attend the Dinner being hosted by the Hon’ble Prime Minister on **Thursday, the 20<sup>th</sup> June, 2019 at 1900 hrs in Ashoka Hotel, New Delhi.**

Please make it convenient to attend.”

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**No. 131**

**Members Services Branch**

**Issuing coupons for admission in Kendriya Vidyalayas under Special Dispensation Scheme for Members of Parliament**

Members are informed that under the Special Dispensation Scheme for recommending admission cases in Kendriya Vidyalayas, coupons will be issued to the Members of Parliament by the Kendriya Vidyalaya Sangathan from 17.6.2019 to 16.7.2019 from Room No. 66, First Floor, Parliament House. Duly filled in coupons will also be collected at the same place by a team of Officials from KVS (HQ). The Counter shall be functional from 1100 hrs. to 1800 hrs. on all working days.

Members are requested to avail the facility.

**SNEHLATA SHRIVASTAVA**  
**Secretary General**